

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION No. 919**  
**TO BE ANSWERED ON 14.12.2018**

**Management of Solid Waste**

919. SHRI PRATHAP SIMHA:  
KUMARI SHOBHA KARANDLAJE:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Central Pollution Control Board (CPCB) has made assessment for quantity of solid waste generated in the country;
- (b) if so, the details thereof along with the quantum of solid waste allowed to be treated using modern methods;
- (c) whether it is a fact that 62 million tonnes of waste is generated annually in the country at present and if so, the details thereof;
- (d) whether the Government has formulated new Rules for effective implementation of Solid Waste Management (SWM) and if so, the details and major highlights of the new rules; and
- (e) whether the Government proposes to launch a massive awareness campaign in association with communities, NGOs and other stakeholders to push for better implementation of SWM Rules and if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

(a) to (c) As per the assessment made by Central Pollution Control Board (CPCB) in its annual report for the year 2013-2014, MSW generation from 34 states & union territories is 1,43,449 TPD. As per the annual report of Ministry of Housing and Urban Affairs on implementation of Solid Waste Management Rules for year 2016-17 it is estimated that the total generation of solid waste is approximately 1,50,000 T/day. Approximately 90% (1,35,000 MT/day) is collected. Out of the collected waste, 20% (27,000 MT/day) is processed and the remaining 80% (10,80,000 MT/day) is going to the dumping sites.

(d) The Ministry in supersession of Municipal Solid Waste (Management and Handling) Rules, 2000, has notified the Solid Waste Management Rules, 2016. The Rules prescribe that no waste generator shall throw, burn or bury the solid waste generated by him, on streets, open

public spaces outside his premises or in the drain or water bodies. Further, the Rules direct the waste generators to segregate the waste at source and hand over the segregated waste to authorised waste pickers or waste collectors. Under the duties and responsibilities of local authorities and village Panchayats, the Rules direct street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the authorised waste collectors. The Rules mandate the Urban Local Bodies to frame Bye-Laws incorporating the provisions of Solid Waste Management Rules, 2016 and ensure timely implementation.

(e) A national level Capacity Building Program on Waste Management Rules have been designed to be implemented in 68 cities of the country in first phase in association with Central Pollution Control Board (CPCB) within the umbrella framework of Swachh Bharat Mission (SBM). Till date 20 Capacity building programmes are conducted on waste management rules. Further, The Ministry of Environment, Forest and Climate Change (MoEFCC) has introduced scheme of “Creation of Management Structure for Hazardous Substances”, under which the Ministry provide financial assistance under sub-schemes of “Capacity building of government agencies/organizations/department/civil society/institute with respect to environmentally sound management of chemicals and wastes” and “Organizing awareness program with various stakeholders for implementation of various waste and chemicals management rules”

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